1197. Transferred to the 18th March X992

Financial assistance for Govern-ment of Kerala

1198 SHRI M-.A. BABY; Will the PRIME MINISTER be pleased to state:

(a) whether the State of Kerala has sought any financial assistance from the Central Government to keep the price of rice, distributed through PDS, stable in the State; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN

AHMED): (a) and (b) Kerala Government has requested the Central Government to withdraw the increase in the Central Issue Prices (effected from 28-12-91) of rice and Wheat given to States/UTs, for distribution under the Public Distribution System. No separate financial assistance is given by the Central Government to any State/UT towards subsidies incurred on the distribution of foodgrains under the Public Distribution System. Substantially high subsidy is involved in the issue of rice to State/UTs at the Central Issue Prices.

Survey in the Working of District Consumer Fora

1199. SHRIMATI ISUSHMA SWARAJ:

SHRI MOHINDER SINGH LATHER:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have conducted any survey on the working of district consumers fora tinder the Consumer Protection Act; if so, the details thereof;

(b) whether Government are aware that these fora have inadequate facility of staff accommodation;- and (c) if so, the Steps Government have taken/propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND DISTRIBUTION PUBLIC (SHRI KAMALUDDIN AHMED): (a) to (c) The Government have received certain representation where complaints have been made regarding inadeaquate facilities provided to District Redressal Forums set up under the Consumer Protection Act, 1986. Since the responsibility of providing necessary facilities to these forums is with State Government, these complaints are immediauly taken up and pursued with them for corrective action.

Basmati rice unearthed by Civil Supplies Department

1200. SHRI RAMACHANDRAN PILLAI: Will the PRIME MINISTER be pleased to state:

(a) The quantity of Basmati rice unearthed by the Delhi Food and Civil Supplies department during the last six months; and

(b) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) A quantity of 1,54,418 quintals of basmati rice was seized by Food Supplies and Consumer Affairs Department of Delhi Ad mini strati on.

(b) Exporters having valid export documents but functioning without licence under the Delhi Foodgrains & Oilseeds Dealers Licensing Order, 1988 have been warned by Delhi Administration and directed to obtain licence and observe all requirements of the Control Order in future. The stocks meant for export have been released.

In the case of one of the exporters, who had filed writ petition in

the High Court of Delhi, the Court has ordered the release of the stocks to him.

Appropriate legal action is being taken by Delhi Administration agains traders who were found to hold stocks in excess of the prescribed limits, etc. FIRS against two Commission Agents have already been filed by them.

Manufacture of cotton seed oil in the country

1201. SHRI SYED SIBTEY RAZI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that some units in Private and Public Sectors are manufacturing Cotton Seed Oil in the country;

(b) if so, the names of these units with brand names of their products and areas of their marketing;

(c) whether it is a fact that Hindustan Vegetable and Oils Corporation has been marketing Cotton Seed Oil product through Super Bazar only;

(d) if so, the details of supplies made during 1991;

(e) whether supply of these products to Super Bazar has since been discontinued due to some depart-menttal disputes;

(f) whether consumption of Cotton Seed Oil has been found quite good for health; (g) whether Government propose to take some steps to ensure resumption of these supplies to Super Bazar and other agencies like Kendriya Bhandar etc;

(h) whether Government also proposed to ask Hindustan Vegetables and Oils Corporation to set up its own retail outlets to market these products; and

(i) if so, the detail? thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF C1VTX SUPPLIES AND PUBLIC DIS-TRTBUTION (SHRI K/VMALUD-DIN AHMED) (a) Yes, sir.

(b) Information is given in the statement (*See* below)

(c) *and* (d) No. sir. Apart from Super Bazar, the supply of cotton seed oil has been made to Army, NCCB, Kendriya Bhandar Sahyogi Store Cheffair. The details of supplies made during 1990-91 are laid on the table as Statement II (*See* below)

(e) No, sir. Super Bazar is not willing to accept supplies of refined cotton seed oil in small and bulk packs for lack of sale ability.

(f) Yes, Sir.

(g) *to* (*i*) Government has direc ted H.V.O.C. to improve its pro ducts and market them competitively.

Statement-I

As per information available, the following units in Private and Public Sectors are producing refined cotton seed oil :—

Names of the unit/brand names/area of marketing of refined cotton seed .oil,

S. No.	Name of the Unit	Brand name		Area of marketing
1	2	3		4
Private Sector :				Delhi and adjoining areas
1. M/s. Shriram Foods A Fertilizers Industry,				Delhi, Uttar Pradesh, Punjab,
Kohinoor	Delhi.			
2. M/s. Amrit Banaspati Company Ltd.,			Ginni	
Rajpura 8	k Ohaziabad			